

DIVISION BENCH
COURT - II

Mentioning

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/38(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	TAPASH TALUKDAR VS METRO DYEING & BLEACHING WORKS PRIVATE LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4) SEC. 244 (1)

Appearance (via video conferencing/physically)

Corrigendum Order

1. This matter was not on board today. Upon mentioning order dated 02.04.2024, the matter is taken up on board; Ld. Counsel Mr. Rahul Parasrampururia appearing for the Respondents states that some inadvertent typographical errors have crept in the said order. Therefore, the order is corrected as:
 - a. Para No. 5 of order dated 02.04.2024 written as “Let status quo on shareholding as well as fixed assets be maintained till the next date of hearing and quarterly accounts be furnished to the Petitioner” will be replaced by the quoted lines as “Ld. Counsel Mr. Rahul Parasrampururia undertakes and assures that the Status Quo in regard to the shareholding as well as fixed assets will be maintained.”
 - b. Rest of the order dated 02.04.2024 shall remain unchanged.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

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CP/38(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND APRIL 2024, 10:30 A.M

IN THE MATTER OF	TAPASH TALUKDAR VS METRO DYEING & BLEACHING WORKS PRIVATE LIMITED AND ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4) SEC. 244(1)

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Petitioner

Mr. Amandeep Singh, Adv.]

Mr. Riyanshu Agarwal, Adv.]

Ms. Aishwarya Chakraborty, Adv.]

Mr. Rahul Parasrampuria, Adv.] For the Respondents

Ms. Saloni Agarwal, Adv.]

ORDER

1. Learned Counsel for the Petitioner present. Learned Counsel for the Respondent present.
2. Respondent No.2 has already filed reply affidavit and the same served upon the Petitioner will be taken into consideration.
3. Right to file reply affidavit on behalf of the other Respondents stands closed.
4. Rejoinder affidavit, if any, be filed be filed by the learned Counsel for the Petitioner within a period of one week.
5. Let *status quo* on shareholding as well as fixed assets be maintained till the next date of hearing and quarterly accounts be furnished to the Petitioner.
6. Supplementary affidavit be filed by the learned Counsel appearing on behalf of the Respondent No.2 within a period of two weeks indicating the resolution that has been

adopted in the meeting held on 18th March, 2024. Let the same be served upon the learned Counsel for the Petitioner.

7. Let a response to the same be filed within a period of three days on receipt of the reply affidavit.
8. List this matter on **16th April, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)